

**Central Administrative Tribunal  
Madras Bench**  
**Original Application No. 310/01872/2017**

**Dated Friday the 28<sup>th</sup> day of June Two Thousand Nineteen**

**P R E S E N T**

**Hon'ble Mr. P. Madhavan, Member (J)  
&  
Hon'ble Mr. T. Jacob, Member (A)**

Smt. K.Rajeswari,  
First Floor, No.88 Bogipalayam Street,  
Corporation line,  
Pulianthope,  
Chennai-600 012.

....Applicant

By Advocate M/s. Sudharshana Sunder.

Vs

1. Union of India rep. by  
The Controller General of Patents , Designs  
and Trade Marks,  
Bhoudhik Sampada Bhavan,  
S.M. Road, Antop Hill,  
Mumbai- 400 037.
2. Deputy Controller of Patents and Designs  
and Head of Office  
Patent Office,  
Intellectual Property Building,  
G.S.T Road, Guindy,  
Chennai – 600 032.
3. Administrative Officer  
Office of the Controller General of Patents,  
Designs and Trade Marks,  
Bhoudhik Sampada Bhavan,  
S.M. Road, Antop Hill,  
Mumbai- 400 037. ....Respondents

By Advocate Mr.M.Kishore Kumar.

**ORAL ORDER**

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

No representation for the applicant. The learned counsel for the respondent is present. It is seen that the applicant was absent even on previous occasion i.e. on 26.06.2019. Accordingly, the matter was posted under the caption 'For Dismissal' on this day. Even today, neither the applicant nor the learned counsel for the applicant is present. It seems that the applicant is not interested in prosecuting the case. Accordingly, the OA is dismissed for default.

(T. Jacob)  
Member (A)  
SV

28.06.2019

(P. Madhavan)  
Member(J)